



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)
Notification
Jammu, the 23rd November, 2016.

SRO 377. - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh .Ganesh Sharma, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Sahil Digra and others involving offences punishable under sections 302/307/452/212/202/34 RPC and 4/25 Arms Act ,FIR No.179/2014 before the Court of Ld.Prpl. Sessions Judge,Samba.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2014/164-Samba.

Dated: - 23 - 11- 2016.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General,J&K, High Court, Jammu.
4. Prpl. Sessions Judge, Samba.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sh.Ganesh Sharma,Advocate J&K High Court,Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. Public Prosecutor, Samba.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).

(Khursheed Ahmed Bhat)
Assistant Legal Rememberancer,
Department of Law Justice and Parliamentary Affairs.